

THE TELANGANA STATE MINORITIES COMMISSION ACT, 1998.

(ACT NO. 31 OF 1998.)

INDEX

Section No.	Contents
	CHAPTER - I.
	PRELIMINARY.
1.	Short title, extent and commencement.
2.	Definitions.
	CHAPTER - II.
	TELANGANA STATE MINORITIES COMMISSION.
3.	Constitution of the Telangana State Minorities Commission.
4.	Meetings of the Commission.
5.	Composition of the Commission.
6.	Term of office and conditions of services of Chairman and Members.
7.	Appointment of officers and other employees of the Commission.
8.	Salaries and allowances to be paid out of grants.
9.	Vacancies etc., not to invalidate proceedings of the Commission.
10.	Procedure to be regulated by the Commission.
	CHAPTER - III.
	POWERS AND FUNCTIONS OF THE COMMISSION.
11.	Powers of the Commission.
12.	Functions of the Commission.

13. Annual Report.

CHAPTER - IV.

FINANCE, ACCOUNTS AND AUDIT.

14. Accounts and Audit.
15. Grants by the Government.

CHAPTER - V.

MISCELLANEOUS.

16. Constitution of Cells.
17. Chairman, Vice-Chairman/ Members and employees of the Commission to be public servants.
18. Power to make rules.
19. Omitted.

**THE TELANGANA STATE MINORITIES COMMISSION
ACT, 1998.¹**

ACT NO. 31 OF 1998.

**CHAPTER - I.
PRELIMINARY.**

1. (1) This Act may be called the ²Telangana State Minorities Commission Act, 1998. **Short title, extent and commencement.**

(2) It extends to the whole of the State of ²Telangana.

(3) It shall come into force on such date as the Government may, by notification appoint.

2. In this Act, unless the context otherwise requires,- **Definitions.**

(a) **"Chairman"** means the Chairman of the ²Telangana State Minorities Commission appointed under section 5;

(b) **"Commission"** means the ²Telangana State Minorities Commission constituted under section 3;

(c) **"Government"** means the Government of Telangana;

1. The Andhra Pradesh State Minorities Commission Act, 1998 received the assent of the President on the 25th November, 1998. The said Act in force in the combined State, as on 02.06.2014, has been adapted to the State of Telangana, under section 101 of the Andhra Pradesh Reorganisation Act, 2014 (Central Act 6 of 2014) vide. the Andhra Pradesh State Minorities Commission Act (Telangana Adaptation) Order, 2014, issued in G.O.Ms.No.3, Minorities Welfare (Estt.II) Department, dated 22.08.2014.

2. Substituted by G.O.Ms.No.3, Minorities Welfare (Estt.II) Department, dated 22.08.2014.

(d) **"Minority"** means the persons who profess faith in any one of the following religions namely:-

(i) Buddhism;

(ii) Christianity;

(iii) Islam;

(iv) Sikhism;

(v) Zorastrianism;

irrespective of the language spoken by them;

(e) **"Notification"** means a notification published in the ³Telangana Gazette and the word 'notified' shall be construed accordingly;

(f) **"Prescribed"** means prescribed by rules made by the Government under this Act;

(g) **"Vice-Chairman"** means the Vice-Chairman of ³Telangana State Minorities Commission appointed under section 5.

CHAPTER - II.

³TELANGANA STATE MINORITIES COMMISSION.

Constitution of the
³Telangana State
Minorities
Commission.

3. (1) The Government may, by notification, constitute a body to be known as the ³Telangana State Minorities Commission to exercise the powers conferred on, and to perform functions assigned to it under the Act.

3. Substituted by G.O.Ms.No.3, Minorities Welfare (Estt.II) Department, dated 22.08.2014.

(2) The Commission shall be a body corporate having perpetual succession and a common seal, with power, subject to the provisions of this Act and rules made thereunder, to acquire, hold and dispose of property and to enter into contracts and shall in the said name sue and be sued.

(3) The Headquarters of the Commission shall be at Hyderabad and the Government may, by notification, specify such other place to be the Headquarters of the Commission as may be necessary from time to time.

4. (1) The Commission shall hold ordinary meetings at such places and at such intervals as may be prescribed and meetings may be convened by the Chairman at any time for the transaction of any urgent business.

Meetings of the Commission.

(2) Number of Members necessary to constitute a quorum of meeting and the procedure to be followed therein shall be such as may be prescribed.

5. (1) The Commission shall consist of the following members:-

Composition of the Commission.

(a) a Chairman who shall be a reputed member of the minority, to be appointed by the Government;

(b) a Vice-Chairman who shall be, a reputed member of the minority community, different from the Community of the Chairman, to be appointed by the Government; and

(c) not more than six members to be appointed by the Government, of whom two shall represent Islam and one each from Zoroastrian, Christian, Buddhist and Sikh:

Provided that atleast one such member shall be a woman.

(2) The Secretary shall convene the meetings of the Commission from time to time.

6. (1) The Chairman, Vice-Chairman or the Members shall, unless otherwise disqualified for continuing as such under the rules, hold office for a term of three years from the date he assumes office and shall be eligible for re-appointment for a second term only.

(2) The Chairman, Vice-Chairman or a Member may by writing under his hand addressed to the Government resign from the office, but he shall continue in office till his resignation is accepted by the Government or his successor is appointed.

(3) The successors so appointed under sub-section (2) shall hold office for the remainder of the term of his predecessor.

(4) The Government may remove a person from the office of Member, if that person,-

(a) becomes an undischarged insolvent;

(b) is convicted and sentenced to imprisonment for an offence which in the opinion of the Government involves moral turpitude;

(c) becomes of unsound mind and stands so declared by a competent court;

(d) refuses to act or becomes incapable of acting;

(e) without obtaining leave of absence from the Commission, absents himself from three consecutive meetings of the Commission;

Term of office and conditions of services of Chairman and Members.

(f) has in the opinion of the Government, so abused the position of the Chairman, Vice-Chairman or Member as to render that person's continuance in office detrimental to the interest of the minorities or the public interest:

Provided that no person shall be removed under this clause until that person has been given an opportunity of being heard in the matter.

7. (1) The Government may appoint the Secretary who shall be an officer of the Government not below the rank of Deputy Secretary to Government and such other officers and employees as may be necessary for the efficient performance of the functions of the Commission.

Appointment of officers and other employees of the Commission.

(2) The salaries and allowances payable to and other terms and conditions of service of the Secretary, Officers and other employees appointed for the purpose of the Commission shall be such as may be prescribed.

(3) The Secretary shall be the Chief Executive Officer of the Commission and shall exercise such powers and perform such functions as may be prescribed.

8. The salaries and allowances payable to the Chairman, Vice-Chairman and Members and the administrative expenses, including salaries, allowances and pensions payable to the officers and other employees referred to in section 7 shall be paid out of the grants referred to in sub-section (1) of section 15.

Salaries and allowances to be paid out of grants.

9. No act or proceeding of the Commission shall be invalid on the ground merely of the existence of any vacancy or defect in the constitution of the Commission.

Vacancies etc., not to invalidate proceedings of the Commission.

Procedure to be regulated by the Commission.

10. (1) The Commission shall meet as and when necessary at such time and place as the Chairman may think fit.

(2) The Commission shall regulate its own procedure.

(3) All orders and decisions of the Commission shall be authenticated by the signature of the Secretary or any other officer of the Commission authorised by the Secretary in this behalf.

CHAPTER - III. POWERS AND FUNCTIONS OF THE COMMISSION.

Powers of the Commission.

11. (1) The Commission shall, while performing its functions under section 12 have the powers of a Civil Court trying a suit and in particular, in respect of the following matters, namely:-

(i) summoning and enforcing the attendance of any person from any person from any part of the State and examining him on oath;

(ii) requiring the discovery and production of any document;

(iii) receiving evidence on affidavits;

(iv) requisitioning any public record or copy thereof from any Court or office;

(v) issuing Commissions for the examination of witnesses or documents; and

(vi) any other matter which may be prescribed.

(2) The Commission shall have the power to requisition such information, document and such assistance as may

required from any department of the Government for the effective implementation of the provisions of this Act.

12. (1) The Commission shall perform the following functions, namely:-

Functions of the Commission.

(a) to evaluate the working of various safeguards provided in the Constitution for the protection of minorities and in laws passed by the Union and State Governments;

(b) to make recommendations with a view to ensure effective implementation and enforcement of all (safeguards and) the Laws;

(c) to undertake a review of the implementation of the policies, pursued by the Union and State Governments with respect to the minorities;

(d) to look into specific complaints regarding deprivation of rights and safeguards in the interest of the minorities;

(e) to conduct studies, research and analysis on the question of avoidance of discrimination against minorities;

(f) to suggest appropriate legal and welfare measures in respect of any minority to be undertaken by the Government;

(g) to serve as a State Clearing House for information in respect of the conditions of minorities;

(h) to invite one or more prominent persons to participate in the meetings of the Commission to advise on such matters as may be necessary;

(i) to make periodical reports at prescribed intervals to the Government; and

(j) to exercise such other powers and perform such other functions as may be conferred or enjoined upon it by this Act or the rules made thereunder.

Annual Report.

13. The Commission shall prepare once in every year, in such form at such time as may be prescribed an Annual Report giving a true and full account of its activities during the previous years and copies thereof shall be forwarded to the Government and the Government shall cause the same to be laid before the Legislature of the State.

**CHAPTER - IV.
FINANCE, ACCOUNTS AND AUDIT.**

Accounts and Audit.

14. (1) The Commission shall maintain proper accounts and other relevant records and prepare an annual statement of accounts in such form and in such manner as may be prescribed.

(2) The accounts of the Commission shall be audited by such authority at such times and in such manner as may be prescribed.

Grants by the Government.

15. (1) The Government shall, after due appropriation made by the ⁴Telangana Legislature by law in this behalf, pay to the Commission by way of grants such sums of money as the Government may think fit for being utilized for the purposes of this Act.

(2) The Commission may spend such sums as it thinks fit for performing the functions under this Act and such sums

4. Substituted by G.O.Ms.No.3, Minorities Welfare (Estt.II) Department, dated 22.08.2014.

shall be treated as expenditure payable out of the grants referred to in sub-section (1) thereof.

**CHAPTER - V.
MISCELLANEOUS.**

16. The Government may on the recommendations of the Commission establish a Library, and Information Cell, Research Cell or such other Cells as may be necessary from time to time.

Constitution of Cells.

17. The Chairman, Vice-Chairman / Members and employees of the Commission shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code.

**Chairman, Vice-Chairman/
Members and employees of the Commission to be public servants.
Central Act 45 of 1860.**

18. (1) The Government may, by notification, make rules for carrying out all or any of the purposes of this Act.

Power to make rules.

(2) Every rule made under this Act shall immediately after it is made, be laid before the Legislature of the State, if it is in session and if it is not in session in the session immediately following for a total period of fourteen days which may be comprised in one session or in two successive sessions and if before the expiration of the session in which it is so laid or the session immediately following, the Legislature agrees in making any modifications in the rule or in the annulment of the rule, the rule shall from the date on which the modification or annulment is notified have effect only in such modified form or stand annulled as case may be; so however that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

⁵[19. [XXX]]

* * *

5. Omitted by G.O.Ms.No.3, Minorities Welfare (Estt.II) Department, dated 22.08.2014.